

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-16/132(ND)/2017

IN THE MATTER OF:

Northern Region Mega Leather Cluster Ltd.

.....PETITIONER

SECTION :

Under Section 441 (137)

Order delivered on 25.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op.Creditor : Shri Himanshu, Advocate
For the Respondent : -

ORDER

Learned Counsel for the petitioner is present. Learned representative for the ROC is also present. Ld. Counsel for the petitioner states that a criminal complaint in relation to the offence as stated in the Petition has been filed against the Petitioner company and its Directors before the Court of Ld. Additional Chief Metropolitan Magistrate, Tis Hazari, Delhi and the matter is pending. It is further submitted ^{by} ~~that~~ the Learned Counsel for the petitioner that offence is visited with fine only as punishment and hence compoundable by this Tribunal.

Learned representative of the ROC takes notice of the application. The petitioner is directed to serve a copy of the application along with annexures filed



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to the ROC, NCT, Delhi & Haryana within a period of two weeks. ROC will file its response /report within a period of two weeks.

Post the matter to 25.9.2017.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

25.8.2017
Surjit